

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR (R.P.) NO. 821 OF 2014

Dated: 4th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Gulbarga Electricity Supply Co. Ltd.Petitioner (s)
Versus
M/s. Narayanapur Power Co. & Anr.Respondent (s)**

Counsel for the petitioner(s) : Ms. Srishti Govil

ORDER

This review petition is kept pending in this tribunal from the year 2014. Counsel has not taken any care to remove the office objections. We are unhappy with this conduct. However, in the interest of justice we give the counsel a last chance to remove the office objections.

List the matter on **25.04.2016**. However, we make it clear that if by the next date of hearing the office objections are not removed, we shall dismiss the matter for want of prosecution.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk